In order to regulate the Over-exploitation and consequent depletion of ground water, the Ministry has circulated a Model Bill to all the States/UTs to enable them to enact suitable ground water legislation for regulation of its development, which includes provision of rain water harvesting. So far, 15 States/UTs have adopted and implemented the ground water legislation on the lines of Model Bill.

Further, important measures taken by the Central Government for conservation, management of ground water and effective implementation of rain water harvesting in the country are at the following URL: *http://mowr.gov.in/sites/default/files/ Steps\_to\_control\_water\_depletion\_Jun2019.pdf*.

## Jal Jeevan Mission in State of Andhra Pradesh

3282. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that Government is promoting village level planning under its Jal Jeevan Mission (JJM) to achieve the aim of having potable water supply through the Functional Household Tap Connection (FHTC) by 2024 in all States including the State of Andhra Pradesh;

(b) if so, the details thereof;

(c) whether Government has formed any such Village Level Committee or Committees below the panchayat level in all the States including the State of Andhra Pradesh; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Yes. As per the Operational Guidelines of Jal Jeevan Mission, all States including Andhra Pradesh are required to do village level planning by involving local community through Gram Panchayat or its sub-committee *i.e.* Village Water and Sanitation Committee (VWSC)/ Paani Samiti/ User Group. The Operation Guidelines provides for preparation of Village Action Plan (VAP) which is the basis of implementation at village level and all fund towards rural drinking water supply in the village are to be utilized in accordance with the VAP to achieve 100% household tap connection in rural areas.

(c) and (d) Drinking Water is a State subject. The mandate for formation of Village Level Committee or Committees below the panchayat level lies with the States. States have been requested to constitute such committees as per Panchayati Raj Act of the State.

## Scams in construction of toilets

3283. SHRI RAVI PRAKASH VERMA: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of complaints received regarding irregularities/corruption and scams in construction of toilets in various States during 2018, 2019 and 2020 till date, State-wise and year-wise;

(b) the details of the cases of corruption in construction of toilets which have been inquired by various agencies in the country during 2018, 2019 and 2020 till date and responsibilities fixed in this regard, State-wise and year-wise; and

(c) the details of the cases where no inquiry initiated/inquiry pending, Statewise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (c) Sanitation is a State subject and hence the responsibility for implementation of the programme lies with the States. Government of India provides technical and financial support to supplement the efforts of the State Governments. Complaints, if any, received are forwarded to the respective State Governments for appropriate corrective measures.

## **Converging Open Defecation Free Plus with MGNREG Act**

3284. SHRI A. MOHAMMEDJAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that the Open Defecation Free Plus will converge with Mahatma Gandhi National Rural Employment Guarantee Act;

(b) if so, the details thereof;

(c) whether it is also a fact that this will be especially for grey water management and will compliment the newly launched Jal Jeevan Mission; and

(d) if so, the details thereof?